

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 330/TT/2023

- Subject** : Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from the commercial date of operation (COD) to 31.3.2024 for three number of assets under System Strengthening Scheme in the Northern Region–XXXVII (NRSS-XXXVII).
- Date of Hearing** : 27.2.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Power Transmission Corporation of Uttarakhand Limited (PTCUL) & others
- Parties Present** : Shri Shri Venkatesh, Advocate, PGCIL
Shri Bharat Gangadharan, Advocate, PGCIL
Ms. Himangi Kapoor, Advocate, PGCIL
Shri Aditya Tiwari, Advocate, PGCIL
Shri Abhishek Kumar, Advocate, PTCUL
Shri Karan Arora, Advocate, PTCUL
Shri Vivek Kumar Singh, PGCIL
Shri Arpit Yadav, PGCIL
Ms. Ashita Chauhan, PGCIL

Record of Proceedings

The instant petition is filed by PGCIL for the determination of transmission tariff from COD to 31.3.2024 of the transmission assets under the System Strengthening Scheme in Northern Region–XXXVII (NRSS-XXXVII).

2. The learned counsel of the Petitioner sought two weeks to file the rejoinder to the reply filed by PTCUL in this matter.

3. The Commission allowed the Petitioner's request. The Commission further directed the Petitioner to submit the following information on an affidavit by 18.3.2024, with an advance copy to the Respondents:

- a. The present status of Asset-3.
- b. CPM / PERT chart indicating scheduled timelines and actually executed timelines.



- c. Status of the project as on 25.3.2020 and 1.4.2021 in accordance with MoP letters dated 27.7.2020 and 12.6.2021, respectively.
- d. Effect of COVID-19 on the transmission project.
- e. Details of cost variation between approved cost and estimated completion cost under various heads.
- f. Justification for the capital cost claimed.
- g. Details of LD recovered / to be recovered / to be adjusted from each of the vendors on account of delay in execution of works and the action taken as per the award of contract.

4. The Commission gave one more opportunity to the Respondents to file their reply on affidavit by 29.4.2024 with a copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 16.5.2024. The Commission also directed to comply with the above directions within the time specified strictly and observed that no further extension of time would be given.

5. The petition will be listed for final hearing on 24.5.2024

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

